This notification amends Cochin I, to Cochin Central Excise Commissionerate and Cochin II to Calicut Central Excise Commissionerate

Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, the 29th August, 2000 7 Bhadrapada 1922 (Saka)

NOTIFICATION

No. 49/2000-Central Excise (N.T).

In exercise of the powers conferred by section 37 of the Central Excise Act, 1944 (1 of 1944), the Central Government hereby makes the following rules further to amend the Central Excise Rules, 1944, namely:-

- 1. (1) These rules may be called the Central Excise (Twelfth Amendment) Rules, 2000.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Central Excise Rules, 1944, in rule 2,
- (a) in clause (4), -
 - 1. in item (xxv), for the word and figure "Cochin-I", the word "Cochin" shall be substituted;
 - 2. in item (xxvi), for the word and figures "Cochin-II", the word "Calicut" shall be substituted.
- (b) in clause (5), in item (viii), -
 - in sub-item (a), for the word and figure "Cochin-I", the word "Cochin" shall be substituted:
 - in sub-item (b), for the word and figures "Cochin-II", the word "Calicut" shall be substituted.
- (c) in clause (6), in item (viii), -
 - 1. in sub-item (e), for the word and figure "Cochin-I", the word "Cochin" shall be substituted;
 - 2. in sub-item (f), for the word and figures "Cochin-II", the word "Calicut" shall be substituted.

F.No.201/10/2000-CX.6

(P.K. Sinha)

(Under Secretary to the Government of India)

Note: The principal rules were published in the Gazette of India vide notification No.IV D-CE, dated the 28th February, 1944 and subsequently amended by Ministry of Finance (Department of Revenue) notification No.48/2000-CE (N.T.) dated 18.08.2000 under GSR 669(E) dated 18.08.2000.